



\$~89

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CRL.M.C. 7804/2024

MADHURI JAIN GROVER & ORS.Petitioners

Through: Mr.Mohit Mathur, Senior Advocate
with Mr.Giriraj Subramaniam,
Mr.Shonak Sharma, Mr.Akhilesh
Talluri, Ms.Veda Singh, Mr.Siddhant
Jyal, Mr.Parmod Sharma, Mr.Ravi
Pathak, Mr.O.P.Harsh Singh
Munday, Ms.Tanushi patel, Mr.Vartul
Vishoi, Ms.Chanika Munday and
Ms.Aditi Tuteja, Advocates.

versus

STATE OF NCT OF DELHI THROUGH STANDING COUNSEL
(CRIMINAL). & ANR.Respondents

Through: Mr.Raghuvinder Varma, APP for
State along with Interim order, if any,
to continue till then.
Mr.Vikas Pahwa, Senior Advocate
with Mr. Zulfiquar Memon, Mr.
Parvez Memon, Mr. Mrinal Bharti,
Mr. Vivek Jain, Mr. Chirag Naik, Mr.
Swapnil Srivastava, Mr. Jayesh
Srivastava, Mr. Manish Kumar
Shekhari, Ms. Vaijayanti Sharma,
Ms. Kashika Gera, Ms. Sanskriti
Gupata, Advocates for R-2/
Complainant with Original
Counsel/Director of the complainant
in person.

CORAM:
HON'BLE MR. JUSTICE CHANDRA DHARI SINGH

ORDER
03.10.2024

%

1. The present petition under Section 528 of the Bahatiya Nagarik
Suraksha Sanhita, 2023 has been filed by the petitioners seeking quashing of



FIR bearing No. 36/2023 under Sections 406/408/409, 420/467/468/471/120B of the Indian Penal Code, 1860 registered at Police Station EOW, New Delhi submitting to the effect that the petitioners and the respondent No.2 have arrived at a settlement vide a settlement agreement dated 30th September, 2024.

2. Learned APP appearing on behalf of the State prayed for two days time to file status report. Let the same be filed within two days as prayed.

3. Mr. Mathur, learned senior counsel appearing on behalf of the petitioners submitted that all the disputes between the complainant and the accused persons, namely, Mrs. Madhuri Jain Grover, Mr. Ashneer Grover, Mr. Deepak Jagdishram Gupta, Mr. Shwetank Jain and Mr. Suresh Jain have been settled and prayed for some time to file an affidavit regarding the compliance of the terms of the settlement agreement. Let the same be filed within two days.

4. Petitioners no.1 to 5 present in the Court through video conferencing are duly identified by their counsel Mr. Giriraj Subramaniam (D-1625/2010) as well as the Investigating Officer.

5. Mr. Sumeet Singh, the General Council/Director of the complainant/respondent no.2, i.e., M/s Resilient Innovations Private Limited is present in person, and is directed to file an authorization letter issued to him on behalf of the company within two days, if not filed.

6. List on 8th October, 2024.

CHANDRA DHARI SINGH, J

OCTOBER 3, 2024/SV/RK/AV

Click here to check corrigendum, if any